

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:172
ANSWERED ON:26.07.2010
OUTCOME OF LAND REFORM LAWS
Dashmunsi Deepa ;Mishra Shri Mahabal

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the outcome of new land reform laws executed in the country;
- (b) the details of such States wherein such laws have not been enacted so far;
- (c) whether any research is being conducted by the Government regarding ideal land reform laws; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

(a) to (d): Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No. 18 of List – II (State list) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of Land Reforms is only of an advisory and Coordinating nature. Accordingly, necessary legislations have been enacted by the respective State Governments for implementation of land reforms. While research has not been conducted by the Central Government regarding ideal land reform laws, a "Committee on State Agrarian Relations and the unfinished Task in Land Reforms" was constituted under the Chairmanship of Minister of Rural Development on 9th January, 2008 to look into the issues related to land reforms . The Committee has made recommendations on various aspects of Land Reforms. The report of the Committee is being examined by the Committee of Secretaries (CoS), before it is placed before the "National Council for Land Reforms" constituted under the Chairmanship of the Prime Minister for its consideration and directions.